

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
TAKUMA ENERGY INDIA PRIVATE LIMITED (IN CIRP) OPERATING IN
TRADING OF COAL, N.E.C., etc. AT PUNE – 411007

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	Takuma Energy India Private Limited CIN: U36991PN2014PTC152776
2.	Address of the registered office	Office C3-32 S No. 208/206 Solitaire Business Hub Wakad, Pune, Maharashtra, India, 411007
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	There are no fixed assets in the name of the Corporate Debtor
5.	Installed capacity of main products / services	Not Applicable
6.	Quantity and value of main products /services sold in last financial year	There are no operations ongoing in the Corporate Debtor.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at: takumacirp@gmail.com after submitting the confidentiality undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an Email at: takumacirp@gmail.com
10.	Last date for receipt of expression of interest	01.07.2024
11.	Date of issue of provisional list of prospective resolution applicants	05.07.2024
12.	Last date for submission of objections to provisional list	10.07.2024

13.	Date of issue of final list of prospective resolution applicants	15.07.2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05.07.2024
15.	Last date of submission of resolution plans	05.08.2024
16.	Process email id to submit Expression of Interest	takumacirp@gmail.com

Dmundra



Dipti Mundra, Resolution Professional of

Takuma Energy India Private Limited (in CIRP)

Regn No.: IBBI/IPA-001/IP-P-02845/2023-2024/14366

AFA valid till 03-Dec-24

Reg. Add: A-109, J/1, 1st floor, Shram Siddhivinayak Premises Society,

Date:16.06.2024

Wadala Truck Terminal, Wadala East, Mumbai City, Maharashtra ,400037

Place: Pune

Email – ip.dipti@gmail.com

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR TAKUMA ENERGY INDIA PRIVATE LIMITED (IN CIRP)

OPERATING IN TRADING OF COAL, N.E.C., etc. AT PUNE - 411007
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	Takuma Energy India Private Limited CIN: U56991PN2014PTC152778
2. Address of the registered office	Office C3-32 S No. 208/208 Saitane Business Hub Wakad, Pune, Maharashtra, India, 411007
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	There are no fixed assets in the name of the Corporate Debtor.
5. Installed capacity of main products / services	Not Applicable
6. Quantity and value of main products / services sold in last financial year	There are no operations ongoing in the Corporate Debtor.
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	The required details can be obtained by sending an Email at: takumacrp@gmail.com after submitting the confidentiality undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Eligibility for resolution applicants under section 25(2)(h) of the Code can be obtained by sending an Email at: takumacrp@gmail.com
10. Last date for receipt of expression of interest	01.07.2024
11. Date of issue of provisional list of prospective resolution applicants	05.07.2024
12. Last date for submission of objections to provisional list	10.07.2024
13. Date of issue of final list of prospective resolution applicants	15.07.2024
14. Date of issue of information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05.07.2024
15. Last date of submission of resolution plans	05.08.2024
16. Process email id to submit Expression of Interest	takumacrp@gmail.com

Sd/-
Dipti Mundra, Resolution Professional of Takuma Energy India Private Limited (in CIRP)
Regn No.: IBB/PA-001/IP-P-02845/2023-2024/14366
AFA valid till 03-Dec-24 Reg. Add: A-109, J/1, 1st floor, Shram Siddhivinyak Prashas Society, Wadala Truck Terminal, Wadala East, Mumbai City, Maharashtra, 400037
Email - ip.dipti@gmail.com

Date: 16.06.2024
Place: Pune

PUBLIC NOTICE

The public is hereby informed that the property described in the schedule written hereunder is owned and possessed by **Mr. Ritesh Talapatra and Mrs. Swati Talapatra**. That the present owners have misplaced the original registration receipt, original Index II and Original Agreement dated May 19, 2017, registered on May 20, 2017, in the Sub-registrar Haveli number 08, bearing number 4748/2017, executed between **M/s. Panchshil Realty and Developers Private Limited** formerly known as Zero-G Apartments Private Limited being the Promoter therein and **Mr. Ritesh Talapatra and Mrs. Swati Talapatra** being the Purchasers therein with respect to the property described in the Schedule below. **Mr. Ritesh Talapatra** have informed the police of the loss of the said document under LR No. **80692-2024**. Public is hereby called upon that any person(s) having any information regarding the aforesaid original document(s) and/or has any claim in the scheduled property should notify the undersigned Advocate **within 07 (Seven) days** from publication of this notice and should satisfy the undersigned along with documentary proof thereof, failing which, it shall be presumed that the said document is lost and no claim shall be entertained thereafter.

SCHEDULE

All that piece and parcel of the **Flat number E-402**, admeasuring about **284.72 square meters** of carpet area, situated on the **4th (Fourth) floor**, in the building name **"Emerald"**, in the Project **"Eon Waterfront"** now known as **"Eon Waterfront"**, situated on the land bearing **Survey number 70/2, 70/3A/1, 70/3A/2, 70/3A/4, 70/3B, 70/4, of Village Kharadi, Taluka Haveli, District Pune**, within the limits of Pune Municipal Corporation and within the jurisdiction of the Sub-Registrar, Haveli, District Pune and along with all rights and privileges attached thereto.

**For HK Legal
Adv. Kedar Loya**
Office number 405, 4th Floor, City Point,
Boat Club Road, Pune 411001 +91 20 4125 2999

NOTICE FOR SALE OF ASSETS

IN THE MATTER OF M. HARANADHA BABU, BANKRUPT

(Order passed by the Hon'ble NCLT, Hyderabad Bench-I, in CP (IB) No. 227/123/HDB/2023 u/s. 123 of IBC, 2016 in the matter of **State Bank of India vs. M. Haranadha Babu**.)
Notice is hereby given to the public in general that the Assets of **Mr. M. Haranadha Babu** (Bankrupt) is proposed to be sold in terms of Part A of Schedule II under Regulation 27 of the Insolvency and Bankruptcy Code of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 through e-auction platform <https://bankauctions.com>. The bidding shall take through online e-auction service provider **M/s. C1 India Private Limited** at <https://bankauctions.com>

S.No.	Particulars	Details
1.	Last date for submission of bid documents	30-06-2024 up to 5.00 p.m.
2.	Declaration of qualified bidders	01-07-2024
3.	Date of Site inspection / site visit	01-07-2024 to 08-07-2024 between 10.00 a.m. to 5.00 p.m.
4.	Last date for submission of Earnest Money Deposit	09-07-2024 before 5.00 p.m.
5.	Date of E-auction	11-07-2024
6.	Address and email of the Bankruptcy Trustee	MMR Lion Corp, 4th Floor, HSR Eden, Beside Cream Stone, Road No.2 Banjara Hills, Hyderabad, Telangana-500034 Email: mmreddyandco@gmail.com, irppgchadalavada@gmail.com Mob No: 9848271555

Details of Assets under e-auction:

Description of Assets	Reserve Price (Rs.)	EMD (Rs.)	Bid increment value (Rs.)	Date and Time of Auction
Existing RCC Roofed Ground & First Floor Residential Building at S.No: 164 & 164/1, D.No: 5-356, Asst No: 2330, Alluri Seetharama Raju Street, Election Division No: 46, Ongole Municipal Corporation, Ongole, Prakasam District, Andhra Pradesh admeasuring 216.80 Sq. Yds.	Rs. 1,10,10,000	Rs. 11,01,000	Rs. 1,00,000	11-07-2024 from 11.00 a.m. to 12.00 p.m. (with unlimited extension of 5 minutes each)

Notes:
1. The sale is being conducted without offering any warranties and indemnities.
2. The sale is being conducted on "As is where is", "As is what is", "whatever there is" basis and "without recourse" basis.
3. The Original documents of the above assets are under custody of Central Bureau of Investigation (CBI) in the matter of M/s. Chadalavada Infotech Limited.
4. The completed and detailed information about the assets of the Bankrupt, online e-auction bid form, declaration and undertaking, general terms and conditions of online e-auction sale are available in the "E-auction Process Information Document". The sale notice must be read along with the "E-auction Process Information Document" which is available at <https://www.bankauctions.com> (M/s. C1 India Private Limited) or contact Mr. Dharami Krishna at 9948182222 mail: telangana@c1india.com or email to: irppgchadalavada@gmail.com.
5. Interested bidders shall participate after mandatorily reading and agreeing to the relevant terms and conditions including as prescribed in "E-auction Process Information Document".
6. It is clarified that this invitation purports to invite prospective bidders and does not create any kind of bidding obligations on the part of the Bankruptcy Trustee or Bankrupt to effectuate the sale. The Bankruptcy Trustee has the absolute right to accept or reject any or all offers or adjourn / postpone / cancel the E-auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason therefor.
7. The sale shall be subject to the provisions of the Insolvency and Bankruptcy Code, 2016 and Regulations made thereunder.
8. In case of any clarifications, please contact the undersigned.

Place: Hyderabad
Date: 16-06-2024
Regd No: IBB/PA-001/IP-P-00843/2017-2018/11427
AFA No. AA/11427/02/291024/106193 Valid up to 29-10-2024

Maligi Madhusudhana Reddy
Bankruptcy Trustee

NOTICE FOR SALE OF ASSETS

IN THE MATTER OF G. SUBBARAO, BANKRUPT

(Order passed by the Hon'ble NCLT, Hyderabad Bench-I, in CP (IB) No. 226/123/HDB/2023 u/s. 123 of IBC, 2016 in the matter of **State Bank of India vs. G. Subba Rao**.)
Notice is hereby given to the public in general that the Assets of **Mr. G. Subba Rao** (Bankrupt) is proposed to be sold in terms of Part A of Schedule II under Regulation 27 of the Insolvency and Bankruptcy Code of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 through e-auction platform <https://bankauctions.com>. The bidding shall take through online e-auction service provider **M/s. C1 India Private Limited** at <https://bankauctions.com>

S.No.	Particulars	Details
1.	Last date for submission of bid documents	30-06-2024 up to 5.00 p.m.
2.	Declaration of qualified bidders	01-07-2024
3.	Date of Site inspection / site visit	01-07-2024 to 08-07-2024 between 10.00 a.m. to 5.00 p.m.
4.	Last date for submission of Earnest Money Deposit	09-07-2024 before 5.00 p.m.
5.	Date of E-auction	11-07-2024
6.	Address and email of the Bankruptcy Trustee	MMR Lion Corp, 4th Floor, HSR Eden, Beside Cream Stone, Road No.2 Banjara Hills, Hyderabad, Telangana-500034 Email: mmreddyandco@gmail.com, irppgchadalavada@gmail.com Mob No: 9848271555

Details of Assets under e-auction:

Description of Assets	Reserve Price (Rs.)	EMD (Rs.)	Bid increment value (Rs.)	Date and Time of Auction
Property No.1: Land at Survey no. 62/1, 62/2, 61/1, Near to East Side Trunk Road, Pellur Village, Ongole Municipal Corporation Limits & Mandal, Prakasam District, Andhra Pradesh admeasuring 600 Sq. Yds.	Rs. 29,78,000	Rs. 2,97,800	Rs. 1,00,000	11-07-2024 from 11.00 a.m. to 12.00 Noon (with unlimited extension of 5 minutes each)
Property No.2: Land at S. No: 188/4 & 188/4A1, Near to East Side Trunk road, Cheruvu kommapalem Village, Ongole Municipal Corporation, Ongole, Prakasam District, Andhra Pradesh admeasuring 2274.80 Sq. Yds.	Rs. 1,62,50,000	Rs. 16,25,000	Rs. 2,00,000	11-07-2024 from 12.00 noon to 01.00 p.m (with unlimited extension of 5 minutes each)

Notes:
1. The sale is being conducted without offering any warranties and indemnities.
2. The sale is being conducted on "As is where is", "As is what is", "whatever there is" basis and "without recourse" basis.
3. The Original documents of the above assets are under custody of Central Bureau of Investigation (CBI) in the matter of M/s. Chadalavada Infotech Limited.
4. The completed and detailed information about the assets of the Bankrupt, online e-auction bid form, declaration and undertaking, general terms and conditions of online e-auction sale are available in the "E-auction Process Information Document". The sale notice must be read along with the "E-auction Process Information Document" which is available at <https://www.bankauctions.com> (M/s. C1 India Private Limited) or contact Mr. Dharami Krishna at 9948182222 mail: telangana@c1india.com or email to: irppgchadalavada@gmail.com.
5. Interested bidders shall participate after mandatorily reading and agreeing to the relevant terms and conditions including as prescribed in "E-auction Process Information Document".
6. It is clarified that this invitation purports to invite prospective bidders and does not create any kind of bidding obligations on the part of the Bankruptcy Trustee or Bankrupt to effectuate the sale. The Bankruptcy Trustee has the absolute right to accept or reject any or all offers or adjourn / postpone / cancel the E-auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason therefor.
7. The sale shall be subject to the provisions of the Insolvency and Bankruptcy Code, 2016 and Regulations made thereunder.
8. In case of any clarifications, please contact the undersigned.

Place: Hyderabad
Date: 16-06-2024
Regd No: IBB/PA-001/IP-P-00843/2017-2018/11427
AFA No. AA/11427/02/291024/106193 Valid up to 29-10-2024

Maligi Madhusudhana Reddy
Bankruptcy Trustee

YES BANK YES BANK LIMITED

Registered Office: Yes Bank House, Western Express Highway, Santacruz (E), Mumbai, 400 055
Branch Office: YES Bank Ltd., Plot No. 69/4, 3rd Floor, Mutha Sumphony, Law College Road, Erandwane, Pune-411004
Contact : Mr. Sachin Deshpande on 9370553095

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties are mortgaged/charged to the Secured Creditor, the physical/symbolic possession of which has been taken by the Authorised Officer of Yes Bank Ltd. i.e. Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on below mentioned respective dates, for recovery of amount mentioned below in respective case due as per Sec. 13(2) notice subject to further interest and charges at contracted rate, due to the Secured Creditor from below mentioned borrowers, co-borrowers, mortgagors, guarantors in respective case. The reserve price, earnest money deposit & other details are as under.

Name of Borrower/ Guarantor (s) / security provider(s)/Mortgagor(s)	Description of Property	Date of Possession	Last Date for submission of BID	Date of E-Auction	Reserve Price (Rs.)
		Date of Demand Notice	Date of Inspection	Time of E-Auction	Earnest Money Deposit (Rs.)
ABHISHEK AMRUT PATRE, AMRIT M PATRE, KAVERI AMRIT PATRE	Flat No. 1-404 Third Floor Level 8 Wing-1 Project named as "Pratham" Gat No. 1205 Situated at Talegaon Dhamdhere Tal-Shirur Dist.-Pune-412208	28-Feb-24	18-Jul-24	19-Jul-24 11.00 am to 12.30 pm with extension of 5 minutes each	Rs.21,00,000 Rs.2,10,000 Rs.17,18,098.44
		17-Apr-23	2-Jul-24		
AKHTARKHAN DILAVARKHAN PATHAN, AKHTARKHAN DILAVARKHAN PATHAN, AKHTARKHAN DILAVARKHAN PATHAN & IRAFANA DILAVARKHAN PATHAN	Flat No. 303 on 3rd Floor B Wing Saraswati Niwas Plot No. 14 & 15 City Survey No. 2561 Daund Dist.-Pune	7-Nov-23	18-Jul-24	19-Jul-24 01.00 pm to 02.30 pm with extension of 5 minutes each	Rs.15,50,000 Rs.1,55,000 Rs.16,52,845.21
		30-Jun-22	2-Jul-24		
BALAJI BABURAO GARUD, JAYMALA BALAJI GARUD	Flat No. 603 6th Floor Wing No.1 Project known as "SHREE SIDDHIVINYAK PARK" Gat No.31/2 & 49 situated at Village-Wadki Tal.-Haveli Dist.-Pune-412308	18-Dec-23	22-Jul-24	23-Jul-24 11.00 am to 12.30 pm with extension of 5 minutes each	Rs.15,00,000 Rs.1,50,000 Rs.13,77,080.27
		20-Jan-23	3-Jul-24		
DHIRAJ ARUN AWGHADE, CHANDRABHAGA ARUN AWGHADE	Flat No.404 Fourth Floor Wing- "B" in the Building Named as "SHREE DREAMS" Gat No. 3434 Situated at Village- Talegaon Dhamdhere Tal.-Shirur & Dist.- Pune-412208	28-Feb-24	22-Jul-24	23-Jul-24 01.00 pm to 02.30 pm with extension of 5 minutes each	Rs.17,00,000 Rs.1,70,000 Rs.18,28,576.98
		13-Dec-22	3-Jul-24		
NILESH VIDHYADHAR SALVI, SUNITA NILESH SALVI	Flat No. 506 5th Floor Xrbia Hirjewadi Road B5 Gat No. 1 Village- Babadahal Tal.- Maval Dist. Pune	17-Jan-24	23-Jul-24	24-Jul-24 11.00 am to 12.30 pm with extension of 5 minutes each	Rs.24,00,000 Rs.2,40,000 Rs.26,98,301.83
		23-Nov-22	4-Jul-24		
PAVAN SHANKAR ROKADE, SINDHU SHANKAR ROKADE	Flat No.704 7th Floor admeasuring balcony admeasuring Carpet area 28.81 Sq. mtrs. in the Society known as "Shree Siddhivinyak Park" Wing No. 1 Survey No./Gat No.31/2 and 49 Gaon Moje - Wadki Taluka- Haveli Dist. Pune- 422308	15-Jan-24	23-Jul-24	24-Jul-24 01.00 pm to 02.30 pm with extension of 5 minutes each	Rs.14,00,000 Rs.1,40,000 Rs.12,06,456.06
		27-Jun-22	4-Jul-24		
PRAVESH JAGDAMBA TIWARI, RAJESHWARI PRAVESH TIWARI	FLAT No-207 2nd Floor Building No.B Project Known as "Unicon Niwasa Part-1" Gat No.734 Situated at Village-Perene Taluka- Haveli District-Pune-412216	18-Dec-23	24-Jul-24	25-Jul-24 11.00 am to 12.30 pm with extension of 5 minutes each	Rs.8,50,000 Rs.8,50,000 Rs.7,04,480.92
		20-Jan-23	5-Jul-24		
RAMDAS D. KHARABI, KAJAL RAMDAS KHARABI	Flat/Apartment No. 315 on 3rd Floor Building/Wing C9 "Sara City-C" Gat No. 137 to 145 150 & 152 to 157 Mouje Kharabwadi Chakan Tal.-Khed Dist Pune 410501	3-Nov-23	24-Jul-24	25-Jul-24 01.00 pm to 02.30 pm with extension of 5 minutes each	Rs.15,50,000 Rs.1,55,000 Rs.12,56,901.63
		18-Oct-22	5-Jul-24		
SWAPNIL KALURAM ATAKAR & ANIL KALURAM ATKAR	Flat No. 09 2nd Floor Building/Wing-A Project Known as "Sai Anand Residency" S. No.290 Situated at Raiguru Nagar Taluka- Khed District-Pune-410505	31-Jan-24	26-Jul-24	29-Jul-24 11.00 am to 12.30 pm with extension of 5 minutes each	Rs.13,00,000 Rs.1,30,000 Rs.14,61,230.64
		16-Feb-23	6-Jul-24		
VIJAY SHRIDHAR KAMBLE SUREKHA VIJAY KAMBLE	Flat No. 402 4th Floor Mangalshirsha Heights Survey No. 22/2 Dhanori Tal.- Haveli Pune 411015	22-Dec-23	26-Jul-24	29-Jul-24 01.00 pm to 02.30 pm with extension of 5 minutes each	Rs.37,00,000 Rs.3,70,000 Rs.38,97,262.07
		23-Nov-22	6-Jul-24		

For detailed terms and conditions of the sale, please refer to the link provided in <https://sarfaesi.auctiontiger.net>. Secured Creditor's website i.e., www.yesbank.in in case of any difficulty obtaining Tender Documents/e-bidding catalogue or inspection of the Immovable Properties / Secured Assets and for Queries, Please Contact Concerned Officials of YES BANK LTD., Mr. Sachin Deshpande on 9370553095 Vilas Gaikwad on 9370553095 and Officials of M/s. e-Procurement Technologies Limited - Auction Tiger, Ahmedabad. Bidder Support Name & Numbers : Ram Sharma -9978591888, 92655628118, 079-68136880/68136837. Email: support@auctiontiger.net and ramprasad@auctiontiger.net.
This is to bring to your attention that under Sec.13(8) of SARFAESI Act, where amount of dues of the secured creditor together with all costs, charges and expenses incurred by secured creditor is tendered to the secured creditor at any time before the date of publication of notice for the public auction / tender / private treaty, the secured asset shall not be sold or transferred and no further steps shall be taken for transfer or sale of that secured asset.

SALE NOTICE TO BORROWER/GAURANTORS
The above shall be treated as Notice U/r. 9(1) read with 8(6) of Security Interest (Enforcement) Rules, 2002, to the Obligants to pay the same within 30 days from the date of publication.

Date: 14/06/2024
Place: Pune
Sd/-(Authorised Officer)
YES BANK LIMITED

PCMC Branch : POSSESSION NOTICE

PCMC Main Campus, Pimpri, Pune - 411018
Email : drcchi@bankofbaroda.com

(For Movable property only)

WHEREAS, the undersigned being the Authorised Officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued a **Demand Notice dated 27/03/2024** calling upon the Borrower **M/s. Pure & Sure Enterprises, Proprietor: Mr. Swatej Avichal Dhiwar, Floor No.1, Flat No.101, S No. 232/1, 2, Nandadeep Bldg, Sakore Nagar, Pune-14** to repay the amount mentioned in the Notice being **Rs. 37,23,551.32/- (Rs. Thirty Seven Lacs Twenty Three Thousand Five Hundred and Fifty One Rupees and Thirty Two Paise Only)** and interest thereon, within 60 days from the date of receipt of the said Notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the Public in general that the undersigned has **taken Possession** of the property described herein below in the exercise of powers conferred on him/her under **Section 13(4)** of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules 2002 on this **12th June 2024**.

The Borrower in particular and the Public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of Baroda** for an amount of **Rs. 37,23,551.32/- (Rs. Thirty Seven Lacs Twenty Three Thousand Five Hundred and Fifty One Rupees and Thirty Two Paise Only)** and interest thereon.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

Description of the Movable Property

(a) Stocks of raw material, semi-finished goods and finished goods viz., (No stock available), (b) Book debts and receivables as per list, (c) Plant and machineries installed viz -
1) Fully Auto 4 cavity PET Blow Molding M/c: 3200BPH, 2) 750 ml and 1000 ml Mold, 3) Interconnecting Conveyors, 4) Fully Auto Shrink Wrap Line 6 PPM

Date: 12/06/2024
Place : Pimpri, Pune
Authorised Officer,
Bank of Baroda

NOTICE FOR SALE OF ASSETS

IN THE MATTER OF Mr. CH. ADEIAH, BANKRUPT

(Order passed by the Hon'ble NCLT, Hyderabad Bench-I, in CP (IB) No.225/123/HDB/2023 u/s. 123 of IBC, 2016 in the matter of **State Bank of India vs. Ch. Adeliah**.)
Notice is hereby given to the public in general that the Assets of **Mr. Ch. Adeliah** (Bankrupt) is proposed to be sold in terms of Part A of Schedule II under Regulation 27 of the Insolvency and Bankruptcy Code of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 through e-auction platform <https://bankauctions.com>. The bidding shall take through online e-auction service provider **M/s. C1 India Private Limited** at <https://bankauctions.com>

S.No.	Particulars	Details
1.	Last date for submission of bid documents	30-06-2024 up to 5.00 p.m.
2.	Declaration of qualified bidders	01-07-2024
3.	Date of Site inspection / site visit	01-07-2024 to 08-07-2024 between 10.00 a.m. to 5.00 p.m.
4.	Last date for submission of Earnest Money Deposit	09-07-2024 before 5.00 p.m.
5.	Date of E-auction	11-07-2024
6.	Address and email of the Bankruptcy Trustee	MMR Lion Corp, 4th Floor, HSR Eden, Beside Cream Stone, Road No.2 Banjara Hills, Hyderabad, Telangana-500034 Email: mmreddyandco@gmail.com, irppgchadalavada@gmail.com Mob No: 9848271555

Details of Assets under e-auction:

Description of Assets	Reserve Price (Rs.)	EMD (Rs.)	Bid increment value (Rs.)	Date and Time of Auction
Property No.1: Land at S. No 43/2, S. No 43/3, 49/1/49/2, Plot no. 55, 56, 57 at Summer Storage Tank, By-pass road, Cheruvu kommapalem Village, Prakasam Dist. (A.P) admeasuring 2075.20 Sq Yds.	Rs. 33,20,000	Rs. 3,32,000	Rs. 50,000	11-07-2024 from 11.00 a.m. to 12.00 noon (with unlimited extension of 5 minutes each)
Property No.2: Land at S. No 224/1 and 225/1, Plot Nos 41 & 74 Mamidipalem Village, Vengamukkapalem Panchayat, Prakasam Dist. (A.P) admeasuring 541.30 Sq Yds.	Rs. 86,61,000	Rs. 8,66,100	Rs. 75,000	11-07-2024 from 12.00 noon to 1.00 pm (with unlimited extension of 5 minutes each)
Property No.3: Residential Building No 2-163, with Block No. 2, Sy. No 254 situated at Mangamuru Village, SN Padu Mandal, Prakasam Dist. (A.P) admeasuring 448 Sq. Yds.	Rs. 47,96,000	Rs. 4,79,600	Rs. 50,000	11-07-2024 from 1.00 pm to 02.00 p.m. (with unlimited extension of 5 minutes each)
Property No.4: Agricultural land admeasuring Ac. 4.95 Cents situated at Mangamuru Village, S. N. Padu Mandal, Prakasam District, (A.P)	Rs. 3,93,53,000	Rs. 39,35,300	Rs. 2,00,000	11-07-2024 from 02.00 p.m. to 03.00 p.m (with unlimited extension of 5 minutes each)

Notes:
1. The sale is being conducted without offering any warranties and indemnities.
2. The sale is being conducted on "As is where is", "As is what is", "whatever there is" basis and "without recourse" basis.
3. The Original documents of the above assets are under custody of Central Bureau of Investigation (CBI) in the matter of M/s. Chadalavada Infotech Limited.
4. The completed and detailed information about the assets of the Bankrupt, online e-auction bid form, declaration and undertaking, general terms and conditions of online e-auction sale are available in the "E-auction Process Information Document". The sale notice must be read along with the "E-auction Process Information Document" which is available at <https://www.bankauctions.com> (M/s. C1 India Private Limited) or contact Mr. Dharami Krishna at 9948182222 mail: telangana@c1india.com or email to: irppgchadalavada@gmail.com.
5. Interested bidders shall participate after mandatorily reading and agreeing to the relevant terms and conditions including as prescribed in "E-auction Process Information Document".
6. It is clarified that this invitation purports to invite prospective bidders and does not create any kind of bidding obligations on the part of the Bankruptcy Trustee or Bankrupt to effectuate the sale. The Bankruptcy Trustee has the absolute right to accept or reject any or all offers or adjourn / postpone / cancel the E-auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason therefor.
7. The sale shall be subject to the provisions of the Insolvency and Bankruptcy Code, 2016 and Regulations made thereunder.
8. In case of any clarifications, please contact the undersigned.

Place: Hyderabad
Date: 16-06-2024
Regd No: IBB/PA-001/IP-P-00843/2017-2018/11427
AFA No. AA/11427/02/291024/106193 Valid up to 29-10-2024

Maligi Madhusudhana Reddy
Bankruptcy Trustee

Home First Finance Company India Limited

CIN: L65990MH2010PLC240703, Website: homefirstindia.com Phone No.: 180030008425
Email ID: loanfirst@homefirstindia.com

DEMAND NOTICE

You the below mentioned borrower has availed loan by mortgaging the schedule mentioned property and you the below mentioned has stood as borrower/co-borrower guarantor for the loan agreement. Consequent to the defaults committed by you, your loan account has been classified as non-performing asset on 03-06-2024 under the provisions of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short SARFAESI Act). We Home First Finance Company India Limited have issued Demand Notice u/s 13(2) read with section 13(13) of the SARFAESI Act, to the address furnished by you. The said notices are issued as on 03-06-2024 and these notices state that you have committed default in payment of the various loans sanctioned to you. Therefore, the present publication carried out to serve the notice as the provision of Section 13(2) of SARFAESI Act and in terms of provision to the rule 3(1) of the Security Interest (Enforcement) Rules, 2002:

Sr. No.	Name and Address of the Account, Borrower(s) &
---------	---

वटवृक्षाचे आयुष्य जास्त असते. तसेच त्याच्या पारंपार्यांचा विस्तारही खूप मोठा होत असतो. वडांचा झाड गढ सावली देते. अशा वटवृक्षाची पूजा करून स्त्रिया मला व माझ्या पतिला आरोग्य संपन्न आयुष्य लाभू दे, माझा प्रपंचाचा असाच विस्तार होऊ दे, असे वटपौर्णिमेच्या दिवशी वडाच्या झाडाला गाढाणे घालतात. वटसावित्रीचे व्रत पाळणे अत्यंत शुभ आणि फलदायी ठरते. तसेच हे व्रत केल्याने यावेळेस शनिदेवाची कृपाही राहिल. वटसावित्रीच्या दिवशी विवाहित महिला वटवृक्षाची पूजा करतात. या वृक्षात विष्णू, ब्रह्मा आणि शंकर या देवांचा वास असतो. या दिवशी वटवृक्षाची पूजा केल्याने पती आणि कुटुंबाला सौभाग्य प्राप्त होते आणि पतीचे अकाली मृत्यूचे भय टळते. वटसावित्री व्रताच्या दिवशी विवाहित महिला वटवृक्षाला प्रदक्षिणा घालतात. त्यावेळी ती वडाच्या झाडाला सुत गुंडाळतात. असे केल्याने पतीचे

संध्याकाळी ५ वाजून ३७ मिनिटांनी संपेल. वडाच्या झाडाला पूजण्यासाठी २१ जून रोजी सकाळी ५ वाजून २४ मिनिटांनी ते १० वाजून ३० मिनिटांपर्यंत असणार आहे. पूजा साहित्य:- हिरव्या बांगड्या, शेंदूर, एक गळसरी (काळी पोत), अत्तर, कापूर, पंचामृत, पूजेचे वस्त्र, विड्याची पाने, सुपारी, पैसे, गूळ खोबऱ्याचा नैवेद्य, आंबे, दुर्वा, गहू, सती मातेचा फोटो किंवा सुपारी इ.

पूजन विधी:- प्रथम सौभाग्यवती स्त्रीने 'मला आणि माझ्या पतीला आरोग्यसंपन्न दीर्घायुष्य लाभो', असा संकल्प करावा. स्त्रियांनी या दिवशी

हा मंत्र म्हणावा- सावित्री ब्रह्मा वादिनी सर्वदा प्रिय भाषिणी। तेन सत्येनमां पाहि दुःखसंसार सागरात। अविद्योग यथा देव सवित्र्या सहीतस्य ते। अविद्योग तथास्माकं भूयात् जन्म जन्मनि। ५ सुवासिनींची आंबे व गव्हाणे ओटी भरावी. सायंकाळी सुवासिनीसह सावित्रीच्या कथेचे वाचन करावे. या प्रकारे प्रार्थना करावी - 'मला व माझ्या



वटपौर्णिमा अशी साजरी करा....



जून महिना सुरू झाला की, पावसाला सुरुवात होते. हिंदू धर्मानुसार मराठी महिन्यात अनेक सण उत्सव सुरू होतात. ज्येष्ठ महिना आली की, स्त्रियांना वेध लागतात ते वटपौर्णिमेचे. आपल्या पतीच्या दीर्घायुष्यासाठी आणि अरवंड सौभाग्यासाठी स्त्रिया वटसावित्रीचे व्रत करतात. हिंदू धर्मात वटपौर्णिमेला अधिक महत्त्व आहे. यंदा ही वटपौर्णिमा २१ जूनला साजरी केली जाणार आहे. वटपौर्णिमेला वटसावित्री या नावाने देखील ओळखले जाते. हा सण महाराष्ट्र, उत्तर भारत, नेपाळ, गोवा, गुजरात आणि पश्चिम भारतातील विविध राज्यांत विवाहित महिला साजरा करतात. या दिवशी स्त्रिया उपवास करतात. वडाच्या झाडाभोवती फेऱ्या मारून पतीच्या दीर्घायुष्यासाठी प्रार्थना करतात. या दिवशी स्त्रिया वटपौर्णिमेचे व्रत करतात.

आयुष्य मोठे होते आणि संततीची इच्छाही पूर्ण होते, असे म्हणतात. या दिवशी स्त्रिया पहाटे लवकर उठून स्नान करून नवीन वस्त्रे परिधान करून नटून थटून तयार होतात. घरातील देवांची पूजा करतात. नवीन लग्न झालेल्या महिलांची तर पहिली वटपौर्णिमा खास असते. या दिवशी त्या अगदी नवरीप्रमाणे साज शृंगार करून वडाच्या झाडाची पूजा करतात. त्यानंतर पाच सुवासिनींना वाण देतात आणि नवऱ्याला वाण देतात. यंदा ज्येष्ठ महिन्यातील पौर्णिमा तिथी शुक्रवारी २१ जून रोजी आहे. त्यामुळे या दिवशी स्त्रिया वटपौर्णिमेचे व्रत करतील. पौर्णिमा तिथी २१ जूनला सकाळी ७ वाजून ३१ मिनिटांनी सुरू होईल आणि २२ जूनला

उपवास करावा. प्रथम सुपारीच्या गणपतीची स्थापना करावी. गणपतीची हळद कुंकू अक्षता वाहून पंचोपचारे पूजा करावी. नंतर सती मातेच्या सुपारीची पण पंचोपचारे पूजन करावे. हळदी-कुंकू, काली पोत, हिरव्या बांगड्या हे सौभाग्य अलंकार अर्पण करावे. वडाचे मुळाजवळ अभिषेक पुरुष मुक्तासह षोडशोपचार किंवा पंचोपचार पूजन व आरती करावी. वडास हळद कुंकू वाहून आंबे आणि दूध साखेचा नैवेद्य दाखवावा. वडाच्या झाडाला तिहेरी सुती दोरा गुंडाळून पाच प्रदक्षिणा घालाव्यात.

पतीला आरोग्यसंपन्न दीर्घायुष्य लाभू दे, धनधान्य व मुले-नारी यांना माझा प्रपंच विस्तारित व संपन्न होऊ दे'. वडाची पूजा - सर्वप्रथम वटवृक्षाखाली सावित्री आणि सत्यवान यांचे चित्र ठेवून गंध, अक्षता, कापसाचे वस्त्र, फुले, फळे, सुपारी, पान, मिठाई व इतर वस्तू अर्पण करा. नंतर दिवा, अमरवती दाखवावी. नैवेद्य दाखवावा. पाणी अर्पण करावे व वटवृक्षाला धागा गुंडाळत सात प्रदक्षिणा घालाव्यात. यासाठी कच्च्या धान्याने ५ ते ७ वेळा झाडाला प्रदक्षिणा घालू शकता. मग तिथे झाडाखाली बसून सावित्रीने सत्यवानीची कथा ऐकली. मग तुमच्या पतीच्या दीर्घायुष्यासाठी प्रार्थना करा. यानंतर महिलांना हळदीकुंकू लावावे, वाण घावे.

सुख शांती समाधान

वटपौर्णिमेची कथा

या व्रतामागे एक पारंपरिक सावित्री आणि सत्यवान यांची पौराणिक आख्यायिका सांगितली जाते. अनेक वर्षांपूर्वी ब्रह्म देशात अश्वपती नावाचा राजा राज्य करीत होता. त्याला सावित्री नावाची कन्या होती. सावित्री अतिशय सुंदर, नम्र व गुणी मुलगी होती. सावित्री उपवर झाल्यावर राजाने

तिलाच आपला पति निवडण्याची परवानगी दिली. सावित्रीने सत्यवान नावाच्या राजकुमाराची निवड केली. सत्यवान हा शाल्व राज्याचा धुमत्सेन नावाच्या अंध राजाचा मुलगा होता. शत्रूकडून हरल्यामुळे आपल्या राणी व मुलासहित राजा जंगलात राहत होता. भगवान नारदाला सत्यवानाचे आयुष्य केवळ एक वर्षाचेच असल्याचे माहीत असल्यामुळे त्याच्याशी लग्न करू नको असा सल्ला त्यांनी सावित्रीला दिला.

पण सावित्रीने ते मान्य केले नाही. तिने सत्यवानाशी विवाह केला व जंगलात येऊन ती नवऱ्याबरोबर सासू सासऱ्याची सेवा करू लागली. सत्यवानाचा मृत्यू जेव्हा तीन दिवसावर येऊन ठेपला तेव्हा तिने तीन दिवस उपवास करून सावित्री व्रत आरंभिले. सत्यवान जंगलात लाकडे तोडण्यास निघाला असता सावित्री त्याच्याबरोबर गेली. लाकडे तोडता तोडता त्याला घेरी आली व तो जमिनीवर पडला. यमधर्म तिथे आला व सत्यवानाचे प्राण नेऊ लागला. सावित्री यमाच्या मागे आपल्या पतीबरोबर जाऊ लागली. यमाने अनेक वेळा सावित्रीस परत जाण्यास सांगितले. पण तिने साफ नाकारले व पतीबरोबर जाण्याचा हट्ट धरला. अखेर कंटाळून यमाने पती सोडून तिला तीन वर मागण्यास सांगितले. सावित्रीने सासूसासऱ्यांचे डोळे व राज्य परत मागितले व आपल्याला पुत्र द्यावा असा वर मागितला. यमराजाने गफलतीने तयारचु म्हटले. तेव्हा त्याला यमबन्ध झाल्याची आठवण झाली व सत्यवानाचे प्राण परत करावे लागले. सत्यवानाचे प्राण सावित्रीने वडाच्या झाडाखालीच परत मिळविले म्हणून ज्येष्ठ महिन्यात पौर्णिमेला स्त्रिया वडाच्या झाडाची पूजा करून उपवास करतात व वटसावित्री व्रत आचरतात.

नोकरीत बदलीसाठी....

तुम्हाला तुमच्या आवडीच्या ठिकाणी नोकरीची बदली हवी असले तर हा उपाय अवश्य करा. रविवारी व्रत ठेवा, भगवान सूर्याला अर्घ्य अर्पण करा, ओम ध्वनि सूर्याय नमः मंत्राचा १०८ वेळा जप करा, किमान ११ गरिबांना लाल रंगाची फळे वाटप करा.

निर्जला एकादशी

हिंदू धर्मात काही व्रत असे आहेत ज्यांना विशेष महत्त्व आहे. यापैकी एक म्हणजे ज्येष्ठ महिन्यातील शुक्ल पक्षातील एकादशी म्हणजे निर्जला एकादशी. या व्रताचे विशेष महत्त्व आहे. या दिवशी सर्व मनोकामना पूर्ण होण्यासाठी निर्जला व्रत ठेवून भगवान विष्णूची पूजा केली



जाते. त्यामुळे या दिवशी काय करावे आणि काय करू नये हे आपल्याला माहीत असले पाहिजे. निर्जला एकादशीला ब्रह्म मुहूर्तावर उठून स्नान वगैरे करून सूर्यदेवाला जल अर्पण करून व्रत ठेवा. यानंतर पिवले कपडे घाला. या दिवशी रसाळ फळे आणि पाण्याचे सेवन करू नका. तसेच उपवासाच्या दिवशी तहानलेल्यांना पाणी दिल्यास भरपूर पुण्य प्राप्त होते. या दिवशी आपल्या घराच्या छतावर किंवा कुठेही उघड्यावर प्राणी आणि पक्ष्यांसाठी पाणी आणि धान्य ठेवावे. निर्जला एकादशीच्या दिवशी ब्रह्मचर्य पाळावे. निर्जला एकादशीच्या दिवशी गोरगरिबांना अन्नदान करा, भुकेल्यांना अन्नदान करा आणि झाडाखाली पशु-पक्ष्यांसाठी पाणी आणि धान्य ठेवा. हे अनंत शुभ फळे देणारे आहे.

सातारा पोस्टातील घोटाळा! सीबीआयकडून धाडसत्र

■ सातारा

सातारा जिल्हा पोस्ट ऑफिसमधील कोटयवधीचा घोटाळा काही दिवसांपूर्वी उघड झाला होता. याबाबत अनेक तक्रारीही झाल्या होत्या. या तक्रारींची दखल राष्ट्रीय तपास यंत्रणांनी घेतली असून, काल सातारात १३ ठिकाणी छापे टाकण्यात आले. या छाप्यासत्रामुळे सातारा पोस्टातील घोटाळ्यावर शिक्कातोब झाले आहे. संबंधित छाप्यासत्रात अधिकाऱ्यांनी कोणालाही ताब्यात घेतले नसल्याचे जिल्हा पोलिसांनी म्हटले आहे.



कल्याणी गांधारी यांचे गुरुवार पेठ, शेटे चौक येथील निवासस्थान सीबीआयच्या धाडसत्रातील केंद्रस्थानी होते. काल चार पुरुष व एक महिला अशा पाच अधिकाऱ्यांनी कल्याणी

तो प्रतिकार धुडकावत अधिकाऱ्यांनी सुमारे ९ तास कल्याणीच्या घरातील प्रत्येक कागदपत्राची तपासणी सुरू केली. तपासणी करून बाहेर पडतानाही अधिकाऱ्यांनी माध्यमांना प्रतिक्रिया देण्यास नकार दिला. त्यामुळे या छाप्यासत्रात सीबीआयच्या हाती नेमके काय लागले, काही रक्कम हाती लागली का, यासाख्या बाबी लगेच स्पष्ट होऊ शकल्या नाहीत. मात्र तपास पूर्ण होताच माहिती उघड केली जाईल, असे म्हटले जात आहे. याकडे सातारकरांसह संपूर्ण जिल्ह्याचे लक्ष लागले आहे.

कुडाळात १० लारांच्या रस्त्याची चोरी झाल्याचा भाजपाचा आरोप

कुडाळा- शहरातील वाचनालय ते रहिवासी उदय नाडकर्णी यांच्या घरापर्यंत कर्णाट आलेला रस्ता चोरीला गेल्याचा आरोप भाजपा नगरसेवक नीलेश परब यांनी केला आहे. या रस्त्याच्या बांधकामासाठी १० लाख रुपये खर्च करण्यात आले आहेत. मात्र त्या ठिकाणी रस्ता नसल्याने जिल्हाधिकाऱ्यांकडे तक्रार करू, असा इशारा त्यांनी दिला आहे. मात्र मुख्याधिकारी अरविंद नातू यांच्या म्हणण्यानुसार, रस्ता चोरीला गेला या आरोपात काही तथ्य नाही. कुडाळ शहरांमध्ये नव्याने स्थापन झालेल्या नगरपालिका वितरित करण्यात आलेल्या निधीमधून वाचनालय ते उदय नाडकर्णी घरापर्यंत रस्ता मंजूर झाला होता. या

रस्त्यासाठी १० लाख रुपये खर्च करण्यात आले. मात्र हा रस्ता त्या ठिकाणी बांधण्यातच आला नसल्याचे कागदपत्रावरून उघड केले.

MAHATARAN
Maharashtra State Electricity Distribution Co. Ltd.

TENDER NOTICE

Tenders are invited for Supply, installation and FMS activity for 5 years of Three Phase Power Quality Meter at LV side (11KV) of Power Transformers in MSEDCL with Estimated Cost of Rs. 219.20 Crs. against MSEDCL advertised Tender on website vide No. MMD/T-NSC-01/0624 due for submission on dtd. 05/07/2024. For details please visit website: <https://etender.mahadiscom.in/eatApp/>

HO PR 138/2024 Chief Engineer (MMD)

शिकारू डॉक्टरांच्या मानधनात सात हजार रुपयांची वाढ

■ मुंबई

राज्यातील इंटर्न डॉक्टरांच्या मानधनात आता ७ हजार रुपयांची वाढ करण्यात आली आहे. इंटर्न डॉक्टरांना आतापर्यंत ११ हजार रुपयांचे मानधन दिले जात होते. त्यामध्ये आता ७ हजार रुपयांची वाढ करण्यात आल्यामुळे राज्यातील इंटर्न डॉक्टरांना १८ हजार रुपये मानधन मिळणार आहे. मुंबई महापालिकेच्या केईएम, सायन, कूपर व नायर रुग्णालयातील दंत महाविद्यालयातील एकूण ८०३ इंटर्न डॉक्टरांना आता वाढीव मानधन दिले जाणार आहे. इंटर्न डॉक्टरांकडून गेल्या अनेक वर्षांपासून मानधनात वाढ करण्याची मागणी केली जात होती. ही मागणी मान्य करत महाराष्ट्र सरकारने फेब्रुवारी महिन्यात इंटर्न डॉक्टरांना दिल्या जाणाऱ्या मानधनात वाढ करण्याचा निर्णय घेतला. याबाबत तातडीने अंमलबजावणी करण्याचे आदेश दिले होते. तसेच राज्य सरकारने याबाबत औपचारिक आदेश देखील जारी केला होता. मात्र, अद्याप मुंबई महापालिकेने या निर्णयाची अंमलबजावणी केली नव्हती. त्यामुळे महापालिकेच्या रुग्णालयांमध्ये काम करणाऱ्या इंटर्न डॉक्टरांनी संताप व्यक्त करत सायनवर जाण्याचा इशारा दिला. यानंतर महापालिकेने राज्य सरकारच्या निर्णयाची तातडीने अंमलबजावणी केली.

कराचे नियोजन-

गिफ्ट कराची तरतूद १९५८ मध्ये करण्यात आली. त्यावेळी २५ हजारांपेक्षा अधिक किमतीचे गिफ्ट हे करपात्र मानले जात होते. रक्ताच्या नात्याशिवाय अन्य कोणत्याही व्यक्तीला रोख, धनादेश किंवा ड्राफ्टच्या माध्यमातून २५ हजारांपेक्षा अधिक गिफ्ट दिल्यास ते करपात्र होते. परंतु ही तरतूद १९९८

प्रकरणातही हिच तरतूद लागू राहिल. जर कुटुंबात प्रियजनांकडून मिळालेल्या गिफ्टवर कर द्यावा लागला तर साहजिकच त्याच्या आंदावर विरजून पडेल. यातून वाचण्यासाठी सरकारी काही प्रकरणात गिफ्टला संपूर्णपणे करमुक्त केले आहे. ते याप्रमाणे. रक्ताच्या नात्यातील नातेवाईकांकडून भेटवस्तू रूपातून मिळालेले अर्थादित

- ✓ व्यक्तीची पती/पत्नी
- ✓ व्यक्तीचे भाऊ/बहीण
- ✓ व्यक्तीचे काका/चुलते किंवा आत्या
- ✓ व्यक्तीचे कोणतेही पूर्वज किंवा वंशज
- ✓ व्यक्तीच्या पती किंवा पत्नीचे भाऊ किंवा बहीण

या सर्व प्रकरणात मिळालेल्या भेटवस्तूंना प्राप्तीकरातून सवलत दिली आहे. अन्य प्रकरणात केवळ ५० हजारांपर्यंतच्या भेट वस्तूंना प्राप्तीकराच्या कक्षेबाहेर ठेवण्यात आले आहे. जर एखाद्या कंपनीने आपल्या कर्मचाऱ्यांना दिवाळीला बोनसच्या रूपातून मोटार, घर, एसी, फ्रिज गिफ्ट दिले असेल तर ही भेटवस्तू त्या कर्मचाऱ्यांच्या वार्षिक उत्पन्नाचा भाग समजला जाईल. जर भाऊबिजेला बहिणीला अशा प्रकारचे गिफ्ट दिले जात असेल तर ते करपात्र नसेल. याप्रमाणे आज, आजोबांना दिवाळीला आपल्या नातवंडांना मोठे गिफ्ट दिले असेल तर त्यावर प्राप्तीकर आकारला जाणार नाही.

गिफ्टची गुंतवणूक केली तर अनेकदा आई वडील, आजू-आजोबा हे मुला-नातवंडांना मोठ्या प्रमाणात गिफ्ट देत असतात. मुले अल्पवयीन असल्यास त्यांच्या नावावरची रक्कम गुंतवली तर अशा स्थितीत मिळणारा परतावा हा करमुक्त असेल का? असा प्रश्न निर्माण होतो. नियमानुसार अल्पवयीन मुलाचे उत्पन्न हे आईवडिलांचे उत्पन्न गृहित धरले जाते. या आधारावर गिफ्टमध्ये मिळालेली मालमत्ता ही करमुक्त असेल. मात्र त्या गुंतवणुकीवर मिळणारे उत्पन्न हे आईवडिलांच्या उत्पन्नाशी जोडले जाईल. जर व्यक्ती सज्जन असेल तर पालकांच्या उत्पन्नाशी त्याचे उत्पन्न जोडले जाणार नाही. हाच नियम पती-पत्नीलाही लागू होतो. ज्या ठिकाणी पतीकडून गृहितेला मिळालेले गिफ्ट हे करमुक्त असेल. मात्र त्याचे उत्पन्न हे पतीच्या उत्पन्नाशी जोडले जाईल. दुसरीकडे अनिवासी भारतीयाने भारतात राहणाऱ्या आईवडिलांना गिफ्ट दिले असेल तर आणि ते हे गिफ्ट गुंतवणूक असतील तर त्यावर मिळणारा परतावा हा वार्षिक उत्पन्नात गृहित धरला जाईल. याप्रमाणे गिफ्ट रूपात मिळालेल्या उत्पन्नाचा उपयोग केल्यास त्यावर अनेक कर आकारले जातात.

नियोजन गरजेचे

प्राप्तीकराच्या तरतुदींचा विचार करण्यासाठी गिफ्टचे कररचनेनुसार नियोजन करणे गरजेचे आहे. जर भेटवस्तू स्थिर मालमत्ता किंवा तरल मालमत्ता असेल तर त्यास कशा प्रकारे गिफ्ट करता येईल, याचा विचार करावला हवा. सामान्यरित्या स्थिर मालमत्तेला गिफ्ट करण्यासाठी कायदेशीर सेवेची गरज भासत नाही. या मालमत्तेला थेट हातात देण्याची तरतूद आहे. जर मोठ्या किमतीची मालमत्ता असेल तर त्याला गिफ्ट डिड तयार करावे आणि त्या माध्यमातून गिफ्ट हस्तांतरित करावे. यादरम्यान, स्टॅंप ड्युटी शुल्क देखील आकारले जाईल. परंतु अशा प्रक्रियेमुळे अनेक चिंतांपासून आपल्याला मुक्ती मिळेल.

कोणत्या ना कोणत्या निमित्ताने भेटवस्तू दिल्या जातात आणि स्वीकारल्या जातात. मुलाचे बारसे असो किंवा लग्न, वाढदिवस असो किंवा निवृत्तीचा दिवस. तसेच सणासुदीच्या काळात भेटवस्तूंचे आदानप्रदान केले जाते. भेटवस्तू कोणतीही असो मग शंभर रुपयाचे पाकीट असो किंवा कुकर मिक्सर असो, अशा भेटवस्तू साधारण समजल्या जातात. त्यामुळे वस्तू प्राप्तीकराच्या रचनेत येत नाहीत. मात्र डायमंड नेकलेस, फ्लॅट, इनिमून पॅकेज आदी लारखमोलाच्या भेटवस्तू प्राप्तीकरात येतात. म्हणूनच मर्यादेपेक्षा अधिक किमतीची भेटवस्तू ही करपात्र ठरते. म्हणूनच प्रिय व्यक्तीला मालमत्ता किंवा अन्य संपत्ती गिफ्ट करण्याचा विचार करत असाल तर या माध्यमातून करसवलत मिळवता येते. निकटच्या नातेवाईकांना गिफ्टच्या माध्यमातून संपत्तीचे वितरण करणे ही चांगली सवय आहे. अशा रितीने कर नियोजनाच्या माध्यमातून बचत केली जाऊ शकते.



रोजी हटवण्यात आली. त्यानंतर सर्व प्रकारचे गिफ्ट करकक्षेबाहेर गेले. अर्थात त्यानंतर गिफ्ट हे मनी लॉर्डिंगचे मोठे माध्यम बनले. त्यावर अंक्रुडा बसवण्यासाठी २००४ मध्ये या तरतुदीला नवीन स्वरूप देण्यात आले. आता ५० हजारांपेक्षा अधिक किमतीचे गिफ्ट करपात्र मानले जाते. **Mahamoney.com** एनआरआय रवात्यातून पालकांना भेट मिळालेली भेट एकत्र कुटुंब पद्धतीत सदस्यांकडून मिळालेली भेटवस्तू या सर्व प्रकरणात कोणत्याही मालमत्तेच्या गिफ्टला कर आकारला जात नाही. परंतु कोणत्या रक्ताच्या नात्याकडून मिळालेली भेटवस्तू ही करपात्र नसेल, हे पाहणेदेखील महत्त्वाचे ठरते. यासाठी मोठी यादी असू शकते. या शकेच्या समाधानासाठी नातेवाईकांची व्याख्या निश्चित केली आहे.

उत्पन्न देशाबाहेर स्थिर मालमत्ता विवाहाच्या निमित्ताने नातेवाईकांकडून मिळालेले गिफ्ट इच्छापत्र आणि वारसाच्या माध्यमातून मिळालेले गिफ्ट एनआरआय रवात्यातून पालकांना भेट मिळालेली भेट एकत्र कुटुंब पद्धतीत सदस्यांकडून मिळालेली भेटवस्तू या सर्व प्रकरणात कोणत्याही मालमत्तेच्या गिफ्टला कर आकारला जात नाही. परंतु कोणत्या रक्ताच्या नात्याकडून मिळालेली भेटवस्तू ही करपात्र नसेल, हे पाहणेदेखील महत्त्वाचे ठरते. यासाठी मोठी यादी असू शकते. या शकेच्या समाधानासाठी नातेवाईकांची व्याख्या निश्चित केली आहे.

संबंधित तपशील	
१. कॉर्पोरेट ऋणमोठे नाव व पॅन / सोआवर्चन / एलएचसी क्र.	महामनी एनर्जी इंडिया प्रायव्हेट लिमिटेड सीआयआरपीमध्ये आगमन कार्यालय: U36691PN2014PTC152776 कार्यालय: ३०३-३२ स. क्र. २०८/२०६, सोसायटी: रिव्हिज्ड हब काकड, पुणे, महाराष्ट्र, भारत ४११००९
२. नोंदीवणीच्या काळाच्यावया पत्र	उत्पन्नबद्ध नाही
३. वेबसाईटचे यूआरएल	कॉर्पोरेट ऋणमोठे नाव व पॅन / सोआवर्चन / एलएचसी क्र.
४. बटुसंख्या उपादेय/सेवांनी स्थापित झाल्या	उत्पन्नबद्ध नाही
५. मुख्य उत्पादक/सेवांनी स्थापित झाल्या	कॉर्पोरेट ऋणमोठे नाव व पॅन / सोआवर्चन / एलएचसी क्र.
६. पण विदेशी व्यक्तींनी विक्री झालेल्या मुख्य उत्पादक/सेवांनी स्थापित आणि मुख्य	उत्पन्नबद्ध नाही
७. कर्मचारी/कर्मचारींनी संख्या	शून्य
८. पण उत्पन्नबद्ध दोन वर्षांनी वित्तीय विवरणात (वेळानुक्रमाने), धनकोषी यदी, त्यानंतरच्या प्रक्रियेच्या घटनांच्या संबंधित तारखा समाविष्ट असलेले पुढील तपशील उपलब्ध असल्यास यूआरएल	गोपनीयता हनी सादर केल्यानंतर lakumacrip@gmail.com येथे ईमेल पाठवून आवश्यक तपशील प्राप्त करता येतील.
९. संकेतस्थान क्रम २५(२)(ए) अन्वये उदा अर्जादाराची पत्ता उपलब्ध असल्यास यूआरएल:	संकेतस्थान क्रम २५(२)(ए) अन्वये उदा अर्जादाराची पत्ता lakumacrip@gmail.com येथे ईमेल पाठवून प्राप्त करता येतील.
१०. सार्वजनिक अधिकारकर्त्यांची यादी	०९.७.२०२४
११. संकेतस्थान उदा अर्जादाराची तालपत्राची यदी पत्ता	०९.७.२०२४
१२. तालपत्राच्या यदीवर आक्षेप सादर करण्याचा अंतिम दिनांक	१०.७.२०२४
१३. संकेतस्थान उदा अर्जादाराची अंतिम यदी पत्ता	११.०७.२०२४
१४. संकेतस्थान उदा अर्जादाराची अंतिम यदी पत्ता	०९.७.२०२४
१५. उदा उदा उदा उदा उदा उदा उदा उदा उदा उदा	०९.०८.२०२४
१६. ई-गोआवर्चन सादर करण्यासाठी प्रिक्त ईमेल अदारी	lakumacrip@gmail.com

दिनांक: १६.०७.२०२४
डिप्टी मॅनेजर, उदा उदा उदा उदा उदा उदा उदा उदा उदा
तपसु, पुणे